

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.192/MP/2016

Subject : Petition under Section 79(1)(f) read with Section 79(1)(c) of the Electricity Act, 2003 and under Regulation 31(3) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for declared capacity and certification thereof by WRLDC/WRPC in respect of the petitioner's 1320 MW(2X660 MW) coal based power project at Nigrie, District Singrauli, State of Madhya Pradesh.

Date of hearing : 18.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Jaiprakash Power Venture Limited (JPVL)

Respondents : Western Regional Load Despatch Centre (WRLDC) and others

Parties present : Shri Sakya Singha Choudhuri, Advocate, JPVL
Ms. Molshree Bhatnagar, Advocate, JPVL
Shri Sanjiv K. Goel, JPVL
Shri Sanjay Kumar, Advocate, SLDC
Ms. Pragya Singh, WRLDC
Shri S.S. Barpanda, WRLDC

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed *inter-alia* seeking direction to WRLDC/WRPC to certify the availability/PAFM of the petitioner's generating station. Learned counsel for the petitioner further submitted that in the meeting of Western Region Constituents held on 23.1.2015, the petitioner requested WRPC/WRLDC to certify the PAFM and PAFY of its generating station. However, WRPC/WRLDC directed the petitioner to approach SLDC. Learned counsel for the petitioner submitted that as per Regulation 6.4 of Central Electricity Regulatory Commission (Indian Electricity Grid Code), 2010 (Grid Code), there is "demarcation of responsibilities" which clearly states that if a generating station is connected only to the ISTS, RLDC shall coordinate the scheduling, except for ISGS where full share is allocated to one State.

2. The representative of WRLDC submitted that WRLDC is following the procedure contained in the Electricity Act, 2003 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and the Grid Code. The representative of WRLDC further submitted that in order to start facilitating the DC in respective monthly REAs issued by RPCs, it is proposed that the data may be filled up by the respective IPPs themselves and once this becomes part of the scheduled data, it may

be passed on by RLDCs to the RPCs which may in turn include the same in the REAs and this alternative may be taken into consideration for prospective declarations and not for retrospective declarations.

3. On a specific query of the Commission, whether it is possible to get the certification from the SLDC, Madhya Pradesh, learned counsel for the petitioner submitted that SLDC, Madhya Pradesh in its reply dated 21.4.2017 has clarified that the concerned LDC in whose control area a generating station falls, is responsible for scheduling and other functions i.e. certification of DC and computation of PAF and therefore, WRLDC should start certifying the DC and computing PAF of the generating stations falling under its control area in terms of the regulations.

4. The Commission directed WRLDC to certify the DC of the generating station to RPC with effect from 1.6.2017.

5. In respect of certification of DC for the period upto 31.5.2017, the Commission directed Chief (Engg.) SLDC, Madhya Pradesh to make his submission on the issue of certification of DC as the generator is providing data to the SLDC.

6. The petition shall be listed for hearing on 27.7.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**